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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O. A. No. 260/00735 OF 2016
Cuttack, this the 27th day of October, 2016

CORAM
HON'BLE MR. A.K. PATNAIK, MEMBER (J)

1. Raimuni Bodra, aged about 50 years, W/o Late Bijoy Bodra & R/o-Qrs. C/183, Koel Nagar, P.O-Rourkela-769014, PS-Jhiripani, Dist-Sundargarh.
2. Sunita Bodra, aged about 21 years, D/o late Bijoy Bodra & R/o Qrs C/183, Koel Nagar, P.O-Rourkela-769014, PS-Jhiripani, Dist-Sundargarh.

...Applicant
(By the Advocate-M/s. M.K. Mishra, N.B. Dora. P. Mishra, M. Panda)

-VERSUS-

Union of India Represented through

1. Steel Authority of India Limited, Rourkela Steel Plant represented through the General Manager (P&A), At/P.S/P.O-Rourkela, Dist-Sundargarh.
2. The Deputy General Manager(Personnel) Recruitment & PIS, Rourkela Steel Plant, At/P.S/P.O-Rourkela, Dist-Sundargarh.
3. Chief Executive Officer, Rourkela Steel Plant, At/P.S/P.O-Rourkela, Dist-Sundargarh.
4. Sajan Bodra@ Muna, aged about 29 years, S/o Late Bijoy Bodra, Village-Taira, P.O-Sonua, Dist-West Siaghbhum, Jharkhand-833105.
5. Smt. Sabita Nag@ Bodra, aged about 20 years, W/o-Deepak Nag, D/o Late Bijoy Bodra, Sector-15, E-Block Basti, PO-Rourkela-3, PS-Sector-15, Dist-Sundaragarh.
6. Smt. Shanti Soy @ Bodra, aged about 26 years, W/o-Janum Singh Soy, D/o Late Bijoy Bodra & R/o-Qrs C/183, Koel Nagar, P.O- Rourkela-769014, PS-Jhiripani, Dist-Sundargarh.
7. Smt. Suchita Bankira @ Bodra, aged about 24 years, W/o-Rabi Kumar Bankira, D/o Late Bijoy Bodra, At-Bankiera Bhaan Pampu Road, PO/PS-Chakradharapur, Dist-West-Singhbhum.

...Respondents

By the Advocate-

Wales

ORDER (Oral)

A. K.PATNAIK, MEMBER (J):

Heard Mr. P. Mishra, Ld. Counsel appearing for the applicant.

M.A. No.590/16 for joint petition is allowed. Accordingly, the M.A. is disposed of.

2. This O.A. has been filed by the applicants under Section 19 of the Administrative Tribunals Act, 1985 challenging the continued and unnecessary delay in providing appointment on compassionate ground in favour of applicant No.2 after the death of her father despite repeated requests by the wife of the deceased i.e., the applicant No.2's mother. The applicants have therefore, prayed for direction to be issued to respondents for providing compassionate appointment immediately in favour of applicant No.2 to redeem the family from distress.

3. It was brought to my notice that after the death of the husband of the applicant No.1 and father of the applicant No.2 on 10.05.2015, applicant No.1 requested the authorities of R.S.P. i.e., Respondent No.1, 2 & 3 to extend the benefit of compassionate appointment in favour of her daughter i.e., Applicant No.2 and after sometime, NOC was also submitted to facilitate such employment. However, on 25.06.2016 a letter was received from the Deputy General Manager that certain objections have been received from other legal heirs and clarifications were sought for from the applicants. Though in compliance to the letter dated 25.06.16, both the applicants went to the Office of the said Deputy General Manager, but none of the persons who have lodged



the complaint were turned up. Thereafter, by making representation dated 13.07.2016 (Annexure-A/8) the applicant No.1 again requested the Respondents to provide employment in favour of applicant No.2 which is still pending consideration. As no response has been received from the said Respondents as submitted by the Ld. Counsel appearing for the applicant, without issuing any notice and awaiting counter, I feel it proper to dispose of by directing the Respondent No.2 that if any such representation has been preferred on 13.07.2016 and the same is still pending consideration then the same may be considered as expeditiously as possible preferably within a period of three months from the date of receipt of this order and communicate the result thereof to the applicants by way of a well-reasoned order.

4. Though I have not expressed any opinion on the merits of the matter, therefore all the points raised in the said representation dated 13.07.15 are kept open for the authorities to consider as per rules and regulations in force. I make it clear that if after such consideration if the applicant is found to be entitled to the benefit of compassionate appointment as claimed herein, then steps be taken within a further period of six months to provide necessary relief in favour of applicant No.2.

5. However, it is made clear that if in the meantime the said representation dated 13.07.2016 (Annexure-A/8) has already been considered and disposed of then the result of the same be communicated to the applicant within a period of four weeks from the date of receipt of copy of this order.



6. With the aforesaid observation and direction, the O.A. is disposed of at the stage of admission itself. No costs.

7. On the prayer made by Mr. P. Mishra, Ld. Counsel appearing for the applicant, copy of this order, along with paper book, be sent to Respondent Nos.1 &2 by Speed Post for which Mr. Mishra undertakes to file the postal requisites by 01.11.2016.


(A.K. Patnaik)
Judicial Member

K.B.

